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**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

IA/1312/IB/2021 in CP/158/IB/2018

(filed under Section 12 & 60(5) of the Insolvency & Bankruptcy Code, 2016 r/w Regulation 40C of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and Rule 11 of NCLT Rules, 2016)

In the matter of **Spring Field Shelters Private Limited**

Mr. R. Raghavendran,
Resolution Professional of
Spring Field Shelters Private Limited,
Flat No. 3, Dhruvatara Apartments,
241, Dr. Rajendraprasad Road,
Tatabad,
Coimbatore – 641 012.

... Applicant

CORAM :

R. SUCHARITHA, MEMBER (JUDICIAL)
SAMEER KAKAR, MEMBER (TECHNICAL)

For Applicant : Mr. B. Dhanaraj, Advocate

Order pronounced on **29th April, 2022**

ORDER

Per: SAMEER KAKAR, MEMBER (TECHNICAL)

IA/1312/2021 has been filed by the Applicant/RP seeking the following reliefs: -

- a. To exclude the Covid-19 Lockdown period from 13.07.2021 to 15.08.2021 (34 days) and status-quo period from 27.08.2021 to 01.12.2021 (96 days), totalling 130 days, from the computation of the CIRP period and correspondingly extend the CIRP period from 20.10.2021 to 27.02.2022 as the 330th day of CIRP of the Corporate Debtor M/s. Spring Field Shelters Private Limited.

b. *To pass such further or other orders as deemed fit and necessary by the Hon'ble Adjudicating Authority and thus render justice.*

2. The CIRP in the matter commenced vide Order dated 12.02.2020 one Mr. P. Sriram was appointed as the IRP. Public announcement was made on 17.02.2020 and the first meeting of CoC was held on 10.03.2020.
3. At the request of the CoC vide order dated 29.05.2020 in IA/340/2020 Mr. R. Raghavendran was appointed as the RP and the IRP was discharged. The first Form-G in the matter was published on 23.10.2020. The second Form-G published on 31.03.2021 wherein some prospective Applicants were identified.
4. Due to Covid-19 lockdown, various extensions were given by the CoC to the Resolution Applicants. Ultimately, it has been averred that the Resolution Plan submitted by Miracle Cars Private Limited was approved with the voting of 84.11% in the 14th CoC meeting held on 17.08.2021.
5. On 21.08.2021 in the 15th CoC meeting, the CoC decided to seek extension of 60 days from 270th days to 330th day. Vide order dated 20.09.2021 this Tribunal has extended the CIRP period of the Corporate Debtor till 21.08.2021. Meanwhile, the Hon'ble NCLAT by its Order in Company Appeal (AT) (CH) (Ins) No. 207 of

2021, directed the Applicant RP to maintain the status-quo of the CIRP of the Corporate Debtor. The Hon'ble NCLAT vide Order dated 07.10.2021 extended the status-quo of the CIRP of the Corporate Debtor and the same again extended on 26.10.2021 and 12.11.2021.

6. The present Application has been filed praying for exclusion of Covid-19 period from 13.07.2021 to 15.08.2021 (34 days) and status-quo period from 27.08.2021 to 01.12.2021 (96 days) totalling 130 days from the computation of the CIRP period and extend 330 days of CIRP of the Corporate Debtor from 20.10.2021 to 27.02.2022.

7. Heard the submissions of the Ld. Counsel for the Applicant and perused the documents. Extension and exclusion of the CIRP period as sought is hereby granted. Accordingly, IA/1312/2021 stands **allowed**.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)


-Sd-
R. SUCHARITHA
MEMBER (JUDICIAL)